COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No.461 of 2016
In DFR No.2442 of 2016

Dated: 27th September, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. …Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. …Respondent(s)

Counsel for the Appellant(s)	:	Mr. Vishal Chaudhri
Counsel for the Respondent(s)	:	Mr. Tajinder Kumar Joshi Mr. R.S.Joshi

ORDER

IA No.461 of 2016
(Appl. for condonation of delay)

Learned counsel for the appellant states that there is an inadvertent error in the application and seeks permission to amend the application. He is permitted to amend the application within a week after serving copy on the other side. Thereafter, learned counsel for the respondents may file reply on or before 19.10.2016 after serving copy on the other side.

List the matter on ***03.11.2016.***

(I.J.Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt